Addressing the Complexities of Kashmir

https://risingkashmir.com/addressing-the-complexities-of-kashmir

As we navigate the complexities of Kashmir, it is imperative that we heed the Supreme Court's guidance and prioritize the restoration of communal harmony and respect for constitutional principles

The intricacies of the Jammu and Kashmir issue have long been veiled by a dense fog of distorted historical narratives, self-serving myths, and conflicting political interests. Yet, amidst this complexity, the current government has demonstrated a sincere commitment to fostering an environment conducive to peace and progress, aiming to break the cycle of violence perpetuated by adversaries.

Analysts specializing in Kashmir affairs have lauded the government's policy of zero tolerance towards terrorism, coupled with initiatives for economic empowerment and extensive development efforts. As we approach the assembly elections, the prospect of restoring legitimate democracy in Kashmir holds promise not only for the region but for the entire nation. Such a move aligns with the constitutional ethos of our country and could serve as a precursor to the envisioned concept of one nation-one election.

In the historical and social context of the Kashmir Valley, the scars of past conflicts weigh heavily upon its people. The fallout from the 1947 turmoil and the prolonged insurgency has resulted in the displacement of indigenous religious minorities and the senseless loss of innocent lives at the hands of non-state actors and militant groups.

The people are victims of the 1947 conflict and the lingering aftermath of the armed insurgency that led to (a) the displacement of the entire indigenous religious minority and (b) the killing of innocent civilians by non-state actors, brutalised anti-people groups and other actors.

Recognizing the urgency of addressing this plight, the Kashmir Policy and Strategy Group has tirelessly advocated for dialogue and societal healing, emphasizing the imperative of fostering peace, justice, and inclusivity in the region.

The group has been conducting meetings and interactions highlighting the urgent need to end the sordid and brutal phase of societal devastation, death and destruction that has engulfed the entire South Asian region in general and Jammu and Kashmir in particular to promote peace, harmony, justice, dignity and honour of the people and build an inclusive and empowered society.

Despite significant strides in combating militancy, terrorism continues to pose a persistent challenge, fueled by external support and the grievances of a disillusioned minority. Recent incidents in Poonch, Rajouri, and Srinagar serve as stark reminders of

this ongoing threat. Moreover, the plight of the Kashmiri Pandit community, forced into exile during the tumultuous events of 1990, remains unresolved.

The systematic ethnic cleansing perpetrated against them represents a dark chapter in Kashmir's history, recognized internationally as an act of genocide.

The National Human Rights Commission's condemnation of this tragedy underscores the gravity of the situation. Yet, for three decades, the exiled Kashmiri Pandits have languished as refugees in their own country, longing to return to their ancestral homeland. The time has come for the government to demonstrate the political will and resolve necessary to facilitate their repatriation, thereby restoring the fabric of Kashmiri society and securing the region's stability.

Addressing the generational trauma inflicted by decades of conflict is paramount to fostering reconciliation and social cohesion in Kashmir. The Supreme Court's recent pronouncements on Article 370 emphasize the need to look towards the future, rather than dwelling on the past. A commission tasked with investigating human rights violations in the region since the 1980s offers a crucial step towards acknowledging and redressing the grievances of all affected parties.

As we navigate the complexities of Kashmir, it is imperative that we heed the Supreme Court's guidance and prioritize the restoration of communal harmony and respect for constitutional principles.

The Kashmir Policy and Strategy Group stands ready to support initiatives aimed at addressing the root causes of conflict and promoting a shared vision of peace and prosperity for all Kashmiris.

In conclusion, the need of the hour is to seize this moment as an opportunity to chart a path towards lasting peace and reconciliation in Kashmir. By embracing dialogue, inclusivity, and respect for human rights, we can pave the way for a brighter, more secure future for generations to come.

(The Author is Senior Advocate, Supreme Court of India and Chairman, Kashmir Policy and Strategy Group)

NATIONAL HUMAN RIGHTS COMMISSION
THE WIRE HINDI, Online, 15.2.2024
Page No. 0, Size:(0)cms X (0)cms.

बिलक़ीस बानो फ़ैसले में अपने ख़िलाफ़ की गई टिप्पणियां हटवाने के लिए कोर्ट पहुंची गुजरात सरकार

https://thewirehindi.com/268305/bilkis-bano-case-gujarat-govt-moves-supreme-court-wants-adverse-comments-dropped/

सुप्रीम कोर्ट ने बीते आठ जनवरी को बिलक़ीस बानो के सामूहिक बलात्कार और उनके परिजनों की हत्या के 11 दोषियों की सज़ामाफ़ी और रिहाई को रद्द करते हुए कहा था कि गुजरात सरकार ने उन्हें समयपूर्व रिहा करते हुए 'शक्ति का दुरुपयोग' किया था.

नई दिल्ली: बिलकीस बानो मामले में 11 दोषियों की समयपूर्व रिहाई के संबंध में सुप्रीम कोर्ट द्वारा गुजरात सरकार को फटकार लगाने के लगभग एक महीने बाद सरकार ने 8 जनवरी के आदेश की समीक्षा के लिए अदालत का रुख किया है.

लाइव लॉ के अनुसार, राज्य सरकार ने उक्त फैसले में इसके खिलाफ की गई 'प्रतिकूल टिप्पणियां' हटाने की मांग की है.

अपनी अपील में गुजरात सरकार ने कहा है कि मामले से संबंधित फैसले में टिप्पणियां न केवल बेहद अनुचित और मामले के रिकॉर्ड के खिलाफ थीं, बल्कि इससे राज्य पर गंभीर प्रतिकूल प्रभाव पड़ा. सरकार ने यह भी कहा कि शीर्ष अदालत की एक अन्य पीठ के आदेश का पालन करने के लिए राज्य को 'शक्ति के दुरुपयोग' का दोषी ठहराने वाला सुप्रीम कोर्ट का आदेश 'रिकॉर्ड के संदर्भ में गलत था.'

ज्ञात हो कि 8 जनवरी को जस्टिस बीवी नागरत्ना और जस्टिस उज्जल भुइयां की खंडपीठ ने बिलकीस बानो के सामूहिक बलात्कार और उनके परिजनों की हत्या के 11 दोषियों की समयपूर्व रिहाई को ख़ारिज करते हुए कहा था कि गुजरात सरकार के पास उन्हें समय से पहले रिहा करने की शक्ति नहीं थी.

लाइव लॉ के मुताबिक, एक अन्य आधार जिस पर शीर्ष अदालत में गुजरात सरकार के सज़ामाफी के आदेश को अवैध पाया गया था, वह यह था कि गुजरात सरकार द्वारा अपने हिसाब से 11 दोषियों की समयपूर्व रिहाई का निर्देश देते हुए 'शक्ति का दुरुपयोग' किया था. यह स्वीकार करते हुए कि मई 2022 के अपने एक आदेश में शीर्ष अदालत की एक अन्य पीठ ने गुजरात सरकार को इसकी 1992 की सजामाफी नीति के तहत दोषियों में से एक- राधेश्याम शाह के सजामाफ़ी आवेदन पर विचार करने का निर्देश दिया था, सुप्रीम कोर्ट ने कहा था कि राधेश्याम ने अदालत में धोखाधड़ी करके यह आदेश प्राप्त किया था, जहां उन्होंने तथ्यों को गलत तरीके से पेश किया या दबाया था.

पीठ का यह भी कहना था कि सुप्रीम कोर्ट का 13 मई, 2022 का फैसला 'अमान्य' है क्योंकि यह 'अदालत के साथ धोखाधड़ी करके' प्राप्त किया गया था. इसने यह भी जोड़ा कि फैसले को आगे बढ़ाने को लेकर की गई सभी कार्यवाही भी गलत और कानून में अमान्य हैं.

पीठ ने जोड़ा था कि जिस राज्य में अपराधी को सजा सुनाई गई है, वह छूट देने के लिए उपयुक्त सरकार है, न कि उस राज्य की सरकार जहां अपराध हुआ था.

मालूम हो कि बिलकीस द्वारा मामले को लेकर राष्ट्रीय मानवाधिकार आयोग में पहुंचने के बाद सुप्रीम कोर्ट ने सीबीआई जांच के आदेश दिए थे. केस की सुनवाई अहमदाबाद में शुरू हुई थी, लेकिन बिलकीस ने आशंका जताई थी कि गवाहों को नुकसान पहुंचाया जा सकता है, साथ ही सीबीआई द्वारा एकत्र सबूतों से छेड़छाड़ हो सकती, जिसके बाद सुप्रीम कोर्ट ने अगस्त 2004 में मामले को मुंबई ट्रांसफर कर दिया था.

साल 2002 के गुजरात दंगों के दौरान 21 साल की गर्भवती बिलकीस बानो से सामूहिक बलात्कार और उनकी तीन साल की बच्ची समेत कम से कम 14 परिजनों की हत्या के लिए इन सभी को उम्रकैद की सजा सुनाई गई थी.

15 अगस्त 2022 को अपनी क्षमा नीति के तहत गुजरात की भाजपा सरकार द्वारा माफी दिए जाने के बाद सभी 11 दोषियों को 16 अगस्त को गोधरा के उप-कारागार से रिहा कर दिया गया था. सोशल मीडिया पर सामने आए वीडियो में जेल से बाहर आने के बाद बलात्कार और हत्या के दोषी ठहराए गए इन लोगों का मिठाई खिलाकर और माला पहनाकर स्वागत किया गया था.